

- (b) if so, the details thereof;
- (c) what is eligibility to join these schemes-
- (d) whether these schemes have any age limit for investors;
- (e) what are the formalities for the investors to join these schemes;
- (f) whether Government have taken any measures to ensure that large number of people join these schemes; and
- (g) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) No, Sir.

(b) to (g) Do not arise.

Civilian Official on security duty during elections

1052. SHRI A. NALLASIVAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether it is a fact that civilian clerical officials have been put on security duty in the Election Commission, of India;
- (b) whether under Government rules civilian officials can be put on security job;
- (c) if the answer to part (b) above be in the negative whether the action taken by the Election Commission in putting the civilian clerical staff on security duty will be reversed; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) In view of the security risk in Election Commission, some civilian clerical officials have been put on duty to verify

the valid passes etc., of the visitors and thus provide back upto the Reception Office and coordinate with the security staff.

(b) There is *no* Government rule precluding utilisation of civilian officials for such purposes.

(c) Does not arise.

(d) Does not arise.

NIC functioning in Election Commission

1053. SHRI A. NALLASIVAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state;

(a) whether it is a fact that the National Informatics Centre started functioning in Election Commission Office during the General Elections held recently;

(b) if so, whether National Informatics Centre is still functioning there; and

(c) if not, the reasons for the withdrawal of the services of National Informatics Centre during the middle of the elections?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARA-MANGALAM):

(a) Yes, Sir.

(b) No, Sir.

(c) The Election Commission was able to utilise the NIC's NICNET services for receiving messages even without continuing a Centre in the Commission's office.

Renovation of room of Chief Election Commissioner

1054. SHRI A. NALLASIVAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) what is the total amount of expenditure incurred on the renovation

of the room of Chief Election Commissioner;

(b) whether there is any ceiling on such expenditure;

(c) if so, whether the ceiling has been exceeded;

(d) what is the total amount spent on the furniture, fittings and carpets, purchased for the room of the present Chief Election Commissioner; and

(e) whether the amount spent as in part (d) above was provided for in the Budget?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN TARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGA- RAJAN KUMARAMANGALAM):

(a) An amount of Rs. 8000/- has been spent on the renovation of the room of the Chief Election Commissioner towards civil works which was carried out through the Central Public Works Department.

(b) No, Sir.

(c) Does not arise.

(d) A sum of Rs. 1,03,708/- has been spent on furniture, fittings and carpets for the room of the present Chief Election Commissioner.

(e) The expenditure incurred was met out of the budget provided for Office Expenses.

Projects sanctioned for Indian Botanical Garden

1055. SHRI SAMAR MUKHERJEE: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) what are the future plans and programmes for the expansion of Botanical Survey of India;

(b) whether there is a proposal to set up a National Botanical Garden at Delhi and at Karnal (Haryana); and

(c) if so, what are the details in this regard?

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) Based on a comprehensive review the functions, organisation and programmes of the Botanical Survey of India have been streamlined and targets spelt out for the realisation of its objectives in a time-frame spanning upto 2000 A. D.

(b) and (c) The Haryana Urban Development Authority is considering a proposal to set up a Botanical Garden cum Ficus Research Centre at Karnal. There is no other proposal for setting up a national botanical garden in Delhi or Karnal.

तस्करी के सामान की बिक्री

1056. श्री राम सिंह राठवा: क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) पिछले तीन वर्षों के दौरान, वर्ष-वार, कितने मूल्य का तस्करी का सामान पकड़ा गया है;

(ख) पिछले तीन वर्षों के दौरान तस्करी के सामान की बिक्री से कितने राजस्व की प्राप्ति हुई है; और

(ग) सरकार ने तस्करी रोकने वाले अधिकारियों के तस्करी के कार्य में लिप्त होने की सम्भावना का पता लगाने के लिए क्या उपाय किए हैं?

वित्त मंत्रालय में राज्य मंत्री (श्री रामेश्वर ठाकुर): (क) पिछले 3 वर्षों के दौरान अभिमूह्यत किए गए तस्करी के माल का मूल्य नीचे किया गया है:—

वर्ष	मूल्य (करोड़ रुपये में)
1988	443.14
1989	554.59
1990	760.08
1991	519.39*
(2-9-91 तक)	

* आंकड़े अन्तिम हैं।